ITEM NO.26 COURT NO.13 SECTION II-C

S U P R E M E C O U R T O F I N D I A RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.22937/2022

(Arising out of impugned final judgment and order dated 10-01-2022 in CRLP No. 2929/2020, CRLP No. 513/2021, CRLP No. 1769/2021 & CRLP No. 13756/2020 passed by the High Court of Karnataka at Bengaluru)

STATE OF KARNATAKA & ANR.

Petitioner(s)

VERSUS

ABRAR KAZI ETC.

Respondent(s)

(IA No.138300/2022-CONDONATION OF DELAY IN FILING SLPs and IA No.138299/2022-CONDONATION OF DELAY IN REFILING SLPs)

Date: 30-09-2022 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Shubhranshu Padhi, AOR

Mr. Vishal Bansal, Adv.

Ms. Rajeshwari Shankar, Adv.

Mr. Niroop Sukrithy, Adv.

Mr. Mohd. Ovas, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard learned counsel appearing for the petitioners and perused the material available on record.

Issue notice returnable on 4-11-2022.

Keeping in view the larger perspective involved in the matters, we deem it appropriate to call upon the Union of India, through Ministry of Law and Justice, to provide assistance in these matters.

Let an amended Memo of parties be filed within one week from today.

The respondents be served through dasti as well.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)